

BENCH-I

107

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No.603/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th December 2017, 10.30 A.M

| Name of the Company | Agarwal Coal Corporation Pvt.Ltd.-Vs-Nav Durga Feul Pvt.Ltd. | | |
|---------------------|--|------------------------|---------------------|
| Under Section | 9 IBC | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

1. ARNAB DUTTA, ADVOCATE
2. PRAJNA BHATTACHARJEE, ADVOCATE

Prajna Bhattacharjee
11/12/17

KANISHK KHETAN, ADV

CORPORATE
DEBTOR

Kanishk Khetan
11/12/17

ORDER

Ld. Counsel for the operational creditor and corporate debtor are present.

Ld. Counsel for the operation creditor has filed supplementary affidavit annexing the proof of service of admission notice to the corporate debtor, which may be taken on record.

Ld. Counsel for the corporate debtor sought leave of the Court to file Vakalatnama by 12/12/2017. Prayer is allowed. Vakalatnama along with Board Resolution may be filed within 12/12/2017. He has further prayed that time may be given for filing reply. Prayer is allowed. 7 days' time is granted for filing

LAHORE HIGH COURT JUDGEMENT

reply with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 3 days with a copy in advance to the opposite party.

List it on 04/01/2018 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)